

**In The Court of Smt. Priyanka Saikia, Munsiff No. 2,
Sonitpur, Tezpur**

Case No: Money Suit No. 18/2022

Sri Jittendra Agarwal and other

-vs-

Shree Shyam Enterprise and other

23.09.2022

Plaintiff is personally present.

Defendant is represented.

Seen a petition vide petition No. 1957/2022 dated 01.09.2022 under Order XXIII Rule 1 filed by the plaintiff for withdrawal of the suit on the ground that both the parties have amicably settled the dispute outside the court and the defendants has paid the total amount to the plaintiff and hence, the plaintiff is no longer willing to proceed with or prosecute the suit and intends to withdraw the suit.

Heard the plaintiff personally and learned counsel for the plaintiff.

Perused the case record.

Considering the facts stated in the petition, the prayer made thereon is allowed without a liberty to file a fresh suit against the present defendants on the same ground as of this instant suit.

Accordingly, the suit stands disposed of on withdrawal by the plaintiff.